STRAITS SETTELMENTS.—CRIMINAL LAW

Act No. XIV. OF 1850

(Rep., Act 13 of 1856)

[Passed on the 22nd March, 1850.]

1, 2. Powers given by Act 21, 1839, and 3, 1842, to Calcutta Justice for trial of specified of specified offences, extended to Justices of Straits' Settlements.

3. Magistrate or J. P. to be deemed a Magistrate within Act 3, 1844.

4. Person summoned as Witnesses and refusing to attend, &c. to be fined by any Magistrate or J. P.

An Act for assimilating the Penal Jurisdiction of Police Magistrates at the Straits' Settlements to that of Justices of the Peace at Calcutta.

Whereas it is expedient to apply the provisions of the Acts XXI.1839 and III. 1842, to the Straits' Settlements, and to remove and doubts whether Act III. 1844, is in force there, It is declared and enacted as follows:

I. All powers given by Act XXI. 1839, or Act III. 1842, to any Justice o the Peace for the Town of Calcutta, for the trial and punishment of certain simple larcenies and other felonies within the Town of Calcutta, and of assaults on board of merchant Ships, in the River Hooghly, may be exercised by any Magistrate or Justice o the Peace of the Settlements of Prince of Wales' Islands, Singapore and Malacca, for the trial and punishment of the like larcenies, felonies and assaults within the said Settlements respectively, and the like assaults on board of any Merchant Ship in the roads belonging to the said Settlements respectively.

II. In execution of the Powers of the said Act, by any Magistrate or Justice o the Peace for any of the said Settlements, the said Acts shall be read, as if the said Settlement and the Recorder's Court there were severally mentioned therein, instead of the Town of Calcutta, and Supreme Court of Justice at Calcutta, and as if the said Settlement and the roads thereof were mentioned therein, instead of the River Hooghly, or the mouths thereof, and in construing the said Acts, and this Act, two rupees shall be deemed equivalent to one dollar.

III. Act III. 1844 is in force within the said Settlements, and any Magistrate or Justice of the Peace there shall be deemed a Magistrate within the meaning of that Act.

IV. Any Magistrate or Justice of the Peace for any of the said Settlements may punish any person who having been lawfully summoned to give evidence in any Criminal proceeding before any Magistrate or Justice of the Peace for the same Settlement, shall refuse or without reasonable cause neglect to attend and give evidence, by a fine not exceeding One Hundred Rupees to be levied as directed by Act II. 1839.